

The Central Civil Services (Conduct) Rules, 1964
Rule 18, Movable Immovable and Valuable property

The Schedule
[See Rule 18 (1)]

Return of Assets and Liabilities on first Appointment/at the end of year

Return of Assets and Liabilities on First Appointment As on the 31st March 2012

1. Name of the Government servant in full (in Block letters) .. *Dr Abira Basu*
2. Service to which he belongs *Himachal Pradesh Judicial Services*
3. Total length of service up to date: *Joined on 22nd December 2003 as Judicial Magistrate in the grade of Rs. 9000-250-10750-300-13150-350-14550.*
 - (i) in non-gazetted rank ... *None*
 - (ii) in gazetted rank *Eight Years and Six Months*
4. Present post held and place of posting : *Deputy Director, Himachal Pradesh Judicial Academy, Shimla*
5. Total annual income from all sources during the calendar year immediately preceding the 1st day of 1 April, 2012 : *Rs 10,25,483 (approx)*
 1. *Note: - Total emolument still date is Rs. 42,39,941 (forty two lakhs, thirty nine thousand, nine hundred and forty one only) Annual returns as well as returns on first appointment regarding assets and liability stands submitted as per scheduled. Many of the items were gifted/purchased before joining services and these have already been shown in the 1st return on joining service. Subsequent acquisition etc has been intimated in the subsequent returns etc.*
 2. *The articles and jewel are mostly in custody of my parents*
6. Declaration

I hereby declare that the return enclosed namely, Forms I to V, are complete, true and correct as on 30th June 2012....to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Dated 30th June 2012

Signature *Abira Basu*

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in

the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

FORM NO. I

Statement Of Immovable Property On First Appointment/As On The 31st March, 2012
(See Order Below Rule 18)
(e.g., Lands, Houses, Shops, other Buildings, etc.)

Sr. No.	Description of Property	Precise location, (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and building)	Nature of land (in case of landed property)	Extend of interest	If not in own name, state in whose name held, and his/her relationship, if any to the Government servant.	Date of acquisition
1	2	3	4	5	6	7	8
(i)	House Flat No2, Category -1, Block-C, Housing Colony, PhaseIII, Baddi, Dist Solan,	HIMUDA, Housing Colony, PhaseIII, Baddi, Dist Solan,	13.14Sq m	NA	Half share	Jointly owned by me with my mother, Dr.(Mrs) Anulekha Basu	22.06.2009
(ii)	Will inherit full share in of my parents House at Shimla i.e House No 19, West End, IAS Colony, Panthaghati Shimla-9	IAS Colony, Panthaghati Shimla-9		NA	Full Share	Jointly owned By My Father Dr.A.R.Basu and mother, Dr.(Mrs) Anulekha Basu	
(iii)	Will inherit half share in of my fathers House at Munger i.e Palm Villa, Fort Area, Munger, Bihar	Palm Villa, Fort Area, Munger, Bihar		NA	Half share	Jointly owned By My Father Dr.A.R.Basu and uncle Dr.C.R.Basu	

How acquired (whether by purchase, mortgage, lease, inheritance, gift or other-wise) and name with details of person/persons from whom acquired, address and connection of the Government servant, if any, with the person(s) concerned. (Please see Note 1 below).	Value of the property (See Note 2 below)	Particulars of sanction of prescribed authority, if any	Total annual income from the property	Remarks
9	10	11	12	13
<i>Purchased from HIMUDA, Jointly with my mother, Dr. (Mrs) Anulekha Basu with loan of Rs 19.80 lakhs from State Bank of Patiala, Una Branch and balance of Rs. 3.55 Lacks given by my mother</i>	<i>Rs 23.35 Lacks plus registration charges escalation cost, and fringed costs</i>	<i>Sanction received from Hon'ble High Court vide letter no JHC/GAZ/14-265/03 dated 12th May 2009</i>	<i>Rs. 1,20,000</i>	<i>Loan is being repaid by me and the rent is being taken by my mother.</i>
<i>By Will</i>	<i>NA</i>	<i>NA</i>	<i>NA</i>	<i>Will Be inheriting by Subsequently</i>
<i>By will</i>	<i>NA</i>	<i>NA</i>	<i>NA</i>	<i>Will Be inheriting by Subsequently</i>

Date *30th June*

Signature *[Signature]*

Note:

(1) For purpose of column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

(2) In column 10 should be shown :

- (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
- (b) whether it has been acquired by lease, the total annual rent thereof also, and
- (c) whether the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO. II

Statement of liquid assets on first appointment as on 31st March 2012


(1) Cash and Bank balance exceeding 3 Months' emoluments.

(2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

S. No.	Description	Name and address of company, bank, etc.	Amount	If not in own name, name address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Savings Bank Account	Bank Of Baroda, Kasumpty, Shimla	Rs. 1,25,000/-	SELF	As per prevailing bank rate	
2.	Savings Bank Account	State Bank of Patiala, Shimla East	Rs. 2 Lakhs	SELF	As per prevailing bank rate	
3.	Savings Bank Account	UCO Bank Kasumpty	Rs. 20,000/-	Joint with myself, My Father Dr. A. R. Basu and mother, Dr. (Mrs) Anulekha Basu	As per prevailing bank rate	

Note: - I am nominee of my Parents TDRs in Himachal Pradesh. The Detail/Amount is Not Known to me.

Dated. 30th June

Signature. 

Note 1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2. The term 'emoluments' means the pay and allowances received by the Government servant.

FORM NO. III

(See Order below Rule 18)

Statement Movable Property On First Appointment/As On The 31st March 2012

S. No.	Description	Price or value at the time of acquisition and /or the total payments made up to the date of return, as the case may be, in case of articles purchased on hire-purchase or installment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.(A)	CAR ZEN ESTILLO No.HP-20C-3517	Hoshiarpur Automobiles for Rs. 4,25,000 Approx with registration	SELF	Purchased with car loan Of Rs.3.70 Lacks from Kangra Coop Bank, Una and rest from own savings present in the salary account	Full loan refunded on February, 2011
1.(B)	CAR FIAT-(1961 MODAEL) No.	Transferred By My Father Dr. A. R. Basu	SELF	Transferred By My Father Dr. A. R. Basu	
2.(A)	ARMS DBBL Gun (Grener & Grener)	Transferred By My Father Dr. A. R. Basu which was earlier transferred to him by my grand father Late. Sh. K. C. Dey	SELF	Transferred By My Father Dr. A. R. Basu	

2.(B).	ARMS Revolver .22 Bore	Transferred By My Father Dr. A. R. Basu	SELF	Transferred By My Father Dr. A. R. Basu	
3.(A).	JEWELLARY (SELF ACQUIRED) 1. Diamond pendant with tops 2. Two gold tops 3. Gold ring with ruby studded 4. Diamond ring 5. Pearl ring 6. Gold Coins	Self Purchased	NA	Purchased during service tenure,	Purchased from time to time but as the total cost was not exceeding the prescribed limits for which information was to be provided
3.(B).	JEWELLARY GIFTED BY MY GRAND MOTHER, Maternal GRAND, AUNTIS AND UNCLLES 1. Opel diamond studded pendant with earrings 2. Diamond earrings with pendant 3. Navarratan set with Earrings. 4. Silver Sets-2 5. Navarattan set	Gifted on completion of my Doctorate in Law Gifted to me for future use as blessings	NA	Gifted	

3.(C)	JEWELLARY GIFTED BY MY GRAND MOTHER GRAND FATHER 1. Gold necklace and earrings 2. Gold Kangans 3. Gold necklace with ring and Jhumka 4. Emerald and diamond set 5. Gold studded precious stone set- (Four in number)	Gifted on completion of my LL.B/LL.M and selection in Judiciary Gifted to me for future use as blessings	NA	Gifted	
3.(D)	JEWELLARY GIFTED BY MY MOTHER 1. Gold set with necklace 2. Tika 3. Nath 4. Kangans-2 5. Bangles- Six	Gifted by my Mother from time to time	NA	Gifted	
3.(E)	JEWELLARY GIFTED BY MY FATHER 1. Diamond Set 2. Chanderhar (Silver)	GIFTED BY MY FATHER	NA	GIFTED	

	3. Pajeb (Silver) 4. Pair of Kangans (Silver) 5. Bichia (silver) 6. Rings (silver and Gold)				
4.(A)	FURNITURES ETC 1. Washing Machine 2. T.V 3. Digital Camera	GIFTED BY MY MOTHER,	SELF	GIFTED	Intimation given to the hon'ble High Court
4.(B)	FURNITURES ETC (SELF ACQUIRED) 1. A.C	PURCHASED BY ME	SELF	Purchased for Rs. 17,000/-	Intimation given to the hon'ble High Court
	2. Computer with printer	PURCHASED BY ME	SELF	Purchased for Rs. 35,000/-	Intimation given to the hon'ble High Court
	3. Fridge	PURCHASED BY ME	SELF	Purchased for Rs. 10,000/-	Intimation given to the hon'ble High Court

Note: -Most of the items were gifted before joining services. Most of the items have been shown in the first returns on joining service and in subsequent returns submitted from time to time. The costs of gifts are not known

Date 30th June

Signature Aban

Note.

(1) In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metal and precious stones owned by him not forming part of

jewellery (total value); (c)(i) Motor Cars, (ii) Scooters/Motor Cycles; (iii) refrigerators/Air conditioners, (iv) radios/radiograms/television sets and any other article, the value of which individually exceeds Rs. 1,000; (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as clothes, books, utensils, crockery, etc., added together as lump sum.

(2) In column 5, may be indicated whether the property was acquired by purchase, gift or otherwise..

(3) In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM IV

(See Order below Rule 18)
Statement Provident Fund And Life Insurance Policy On First Appointment/As On The 31st
March 2012

INSURANCE POLICIES					PROVIDENT FUNDS				
S. No.	Policy No. and date of policy	Name of Insurance Company	Sum Insured / date of maturity	Amount of annual premium	Type of Provident Funds/ G.P.F./C.P.F. Account No.	Closing balance as last reported by the Audit/Accounts Officer along with date of such balance	Contributions made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
(i)		GIS		36+84					
(ii)					General Provident Fund A/C No 3608	Rs.5,43,846/-	Rs.33,784	Rs5,77,630/-	NIL
(iii)					Public Provident Fund A/C No 30318381391	Rs.1,27,000/-		Rs.1,27,000/-	NIL

Date. 30th June

Signature. 

FORM V

(See Order below Rule 18)

Statement Of Debts And Other Liabilities As On The 31st March 2012

S. No.	Amount	Name and address of creditor	Date of incurring liability	Details of transactions	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
(i)	19.20 lacks	State bank of Patiala, Una	22.06.2009	Home loan	Loan is being repaid by me on fixed monthly basis

Date 30th June

Signature [Signature]

Note.

- (1) Individual items of loans not exceeding three months' emoluments or Rs. 1,000, whichever is less, need not be included.
- (2) In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- (3) The term "emoluments" means pay and allowances received by the Government servant.
- (4) The statements should also include various loans and advances available to Government servants like advance for purchase of conveyance, House Building Advance, etc., (other than advances of Pay and Travelling Allowances), advances from the G.P. Fund, and loan on life Insurance Policies and fixed deposits.